

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.209 – IA 112 of 2022
In
CP(IB)/116(AHM)2021

Order under Section 54A IBC

IN THE MATTER OF:

GCCL Infrastructure & Projects Ltd.
(Corporate Debtor)

.....Applicant

.....Respondent

Order delivered on 20/06/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan Godiawala, Adv.
For the Respondent : Mr. Ishan Shah, Adv.

ORDER

IA 112 of 2022

Heard further arguments of Learned Counsel for the Resolution Professional and Learned Counsel for the Resolution Applicant. Learned Counsels are directed to file details of the company undertaking which is merging into the present Corporate Application since pre-package CIRP and resolution plan of the Corporate Applicant includes merger. Learned Counsel Mr. Godiawala for the Resolution Professional undertakes to file the same within two weeks.

List for further hearing on 11.07.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**